

Scheme of Union Government during the last three years;

(b) the number of beneficiaries under the scheme;

(c) whether Government have received complaints from cultivators of Kerala that the scheme as formulated with Talukas as the basis for assessing crop loss is not very much helpful to the paddy cultivator in the State; and

(d) if so, the remedial measures proposed to be taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b). The details regarding amount of indemnity claims paid to the Paddy cultivators in Kerala, sum insured and the number of farmers covered under the Comprehensive Crop Insurance Scheme (CCIS) during the last three years are indicated below :

Year	No. of farmers	Sum Insured (Rs. in lakhs)	Claims paid
1985-86	47,839	1101.00	39.19
1986-87	49,300	1552.27	132.71
1987-88 (As on 15.1.1988)	26,637	959.15	10.43

(c) and (d). No complaint from the cultivators of Kerala has been received, in this regard. A suggestion was, however, received sometime back for implementing the CCIS on individual basis. This was not agreed to because, the CCIS is an area based scheme. It can be operated only in those notified areas of a State for which adequate yield data for a given crop for last 3/5 years is available and the State Government would conduct a minimum of 16 crop cutting experiments for a given crop in each of such areas, at the end of the season.

Modification of Land Development Bank Laws

4005. SHRI DHARAM PAL SINGH MALIK :
SHRI M. RAGHUMA REDDY :
SHRI SUBHASH YADAV :
SHRI PRAKASH CHANDRA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether all the State Governments in the country have since modified the laws to enable land development banks to advance loans for non-loan based activities;

(b) if not, the reasons for delay; and

(c) the time by which all the State Governments are likely to modify the laws ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (c). The matter relating to framing of laws in respect of activities of land development banks is a State subject. State Governments of Karnataka, Kerala and Haryana have so far modified their laws so as to enable these banks to advance loans for non-land based activities. States of Himachal Pradesh and Uttar Pradesh have initiated action to amend their laws in this regard. The position in respect of other States is not clear. Some States feel that no amendment in these laws is required because they are empowered under the present laws to issue notification for allowing land development banks to advance loans for purposes other than land based activities also. It is not possible to prescribe a time limit by which all the State Governments are likely to modify these laws.

Traveling Agencies Instates

4006. SHRI RAM BAHADUR SINGH :
Will the Minister of LABOUR be pleased to state :